

**F. No.334/6/2022-TRU  
Government of India  
Ministry of Finance  
Department of Revenue  
Tax Research Unit**

Room No.156 North Block  
New Delhi, dated 14<sup>th</sup> October, 2022

To,

Trade and Industry Associations

**Subject: Suggestions from the Industry and Trade Associations for Budget 2023-24 regarding changes in direct and indirect taxes.**

Sir/Madam,

In the context of formulating the proposals for the Union Budget of 2023-24, the Ministry of Finance would like to be benefited by the suggestions and views of your Association. You may like to send your suggestions for changes in the duty structure, rates and broadening of tax base on both direct and indirect taxes giving economic justification for the same.

2. Your suggestions and views may be supplemented and justified by relevant statistical information about production, prices, revenue implication of the changes suggested and any other information to support your proposal. The request for correction of inverted duty structure, if any for a commodity, should necessarily be supported by value addition at each stage of manufacturing of the commodity. It would not be feasible to examine suggestions that are either not clearly explained or which are not supported by adequate justification / statistics.

3. As can be seen that the Government policy with reference to direct taxes in the medium term is to phase out tax incentives, deductions and exemptions while simultaneously rationalising the rates of tax. It would be also desirable that while forwarding the suggestions/ recommendations positive externalities arising out of the said recommendations and their quantification are also indicated. You may also like to give your suggestions for reducing compliances, for providing tax certainty and reducing litigations. The Synopsis of your suggestions could be given in the following format:

S.No.	Issue	Justification
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4. It may be noted that GST related requests are not examined as part of Annual Budget. Suggestions related to Customs and Central Excise may be forwarded in the following format:

S. No.	Request	Existing rate of duty	Requested rate of duty	Justification
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Additionally, the relevant information as prescribed in the **Annexure-A** enclosed herewith, may be provided.

5. Your suggestions and views may be emailed, as word document in the form of separate attachments, in respect of Indirect Taxes [Customs and Central Excise [for commodities outside GST)] to [budget-cbec@nic.in](mailto:budget-cbec@nic.in) and Direct Taxes to [ustpl3@nic.in](mailto:ustpl3@nic.in). Hard copies of the Pre-Budget proposals/ suggestions relating to Customs & Central Excise may be addressed to Ms. Limatula Yaden, Joint Secretary (TRU-I), CBIC, while the suggestions relating to Direct Taxes may be addressed to Shri K. C. Varshney, Joint Secretary, Tax Policy and Legislation (TPL-I), CBDT. It would be appreciated if your views and suggestions reach us by the **5<sup>th</sup> November, 2022**.

Yours sincerely,

  
24/10/22

**Sandesh Lokhande**  
Budget Officer, Tax Research Unit,  
Dept. of Revenue  
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**ANNEXURE -A**

S. No	HS Code	Description of the Product	Quantum of Imports 2020-21 to 2022-23	CIF value of imports 2020-21 to 2022-23	Quantum of domestic production 2020-21 to 2022-23	Value of domestic production 2020-21 to 2022-23	Unit Price (CIF)	Existing Duty	Proposed Duty	Revenue implication of the proposal	Implications of the proposal for the domestic industry